

ered parts of the country.

(b) Whereas there is no approved scheme at present to set up a TV transmitter at Kherakhal in Pauri Garhwal district of Uttar Pradesh, it is the endeavour of the Government to provide TV service in uncovered parts of the country as expeditiously as possible, dependent upon availability of adequate resources for this purpose.

#### **Development of Tourism in Gujarat**

8245. SHRI BALVANT MANVAR:  
SHRI SHANKERSINH  
VAGHELA:  
SHRI N. J. RATHVA:  
SHRI SHANTILAL PU-  
RUSHOTTAM DAS  
PATEL:  
SHRI HARIN PATHAK:

Will the Minister of TOURISM be pleased to state:

(a) whether Government of Gujarat had submitted any scheme to Union government to tap the tourism potentiality in the State in view of domestic and foreign tourists visiting Gujarat in view of attractions of archaeological monuments, handicrafts, arts and exquisite wildlife etc;

(b) whether Government of Gujarat has also sent any other plan to Government to tap the tourism potentiality in the State in view of domestic and foreign tourists visiting Gujarat in view of attractions of archaeological monuments, handicrafts, arts and exquisite wildlife etc;

(c) if so, the details of pending schemes/plans of Gujarat Government to attract more tourists in State for Central approval.

(d) whether Union Government propose to provide more central assistance for the development and to promote tourism to the

State Government during 1990-91; and

(e) if so, the details thereof and the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). Yes, Sir, The Government of Gujarat had submitted number of proposals for Central Financial assistance for construction of Yatri Niwases, tourist complexes, motels, picnic spots, etc.

(d) and (e). The development and promotion of tourism in the States is primarily the responsibility of the State Government. However, the Central Department of Tourism extends financial assistance for strengthening of tourists infrastructure on the basis of specific proposals received from the State Governments. Such proposals are considered on their merits, inter-se-priorities and availability of funds.

#### **Cases pending in courts of Delhi**

8246. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a fresh survey to find out the pending court cases in Delhi lower courts Session and district courts and the High Court has been conducted;

(b) if so, the details of pending civil and criminal cases in each court till 31 December, 1989 court-wise.

(c) whether Government propose to review the existing system with a view to facilitate quick disposal of court cases; and

(d) if so, the details of the proposed action in this regard?

**THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRIDINESH GOSWAMI):** (a) and (d). As on 31.12.1989, 104205 civil and 5290 criminal cases were pending in Delhi High Court. Similar information in respect of Delhi lower, Session and district Courts is being collected and will be laid on the Table of the House.

(c) and (d). Yes, Sir. A Committee of three Chief Justices of High courts has been constituted by the Government in January, 1989, to examine the problem of arrears in courts in depth and to suggest remedial measures.

#### **Tourists in Delhi**

**8247. SHRI MADAN LAL KHURANA:** Will the Minister of TOURISM be pleased to state:

(a) the number of foreign and domestic tourists who visited Delhi during the last twelve months;

(b) the number of domestic tourists from Delhi who visited tourist spots in other parts of the country during the last twelve months;

(d) the facilities provided by States/ District authorities to domestic tourists of Delhi who visit their areas; and

(e) what further measures have been taken to attract foreign and domestic tourists in Delhi and at other tourists spots in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK):** (a) As per the information available from the Delhi Administration, the number of foreign and domestic tourists who visited the

city during 1989 were 7, 48,101 and 10,35,653 respectively.

(b) Statistics of outgoing tourists are not compiled.

(c) and (d). the Delhi Tourism Development Corporation has 10 information counters located at major disembarkation points. These counters provide assistance like hotel reservation facilities, hiring of cars and coaches, dissemination of tourist literature etc.

(e) concerted efforts of marketing and publicity are made to disseminate information to foreign and domestic tourists.

#### **Incident of Burning of Forms for enrolling new Voters and Deleting Bogus Voters Delhi Cantonment**

**8249. SHRI SHANTILAL PURUSHOTAM DAS PATEL:** Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any complaint has been received against burning of thousands of forms for enrolling new voters and deleting the names of bogus voters from the list of electoral rolls at the Election Office, Delhi Cantonment, Delhi.

(b) if so, the details thereof; and

(c) the action taken by Government in this regard?

**THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):** (a) to (c). A complaint was received by the Chief electoral Officer Delhi alleging burning of form containing claims and objections filed in relation to the draft electoral rolls of the South Delhi Parliamentary Constituency by the Officer designated to receive such papers, in connivance with some others in January,